

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).10907/2003

(From the judgement and order dated 23/08/2002 in CR No. 4999/2000 of

The

HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

UMED SINGH

Petitioner(s)

VERSUS

ARYA SAMAJ SEWA SADAN

Respondent(s)

(With prayer for interim relief) (For Final Disposal)

WITH

SLP(C) NO. 9234 of 2003 (With prayer for interim relief)(For Final Disposal) and

SLP(C) NO. 14765 of 2003(With prayer for interim relief) (For Final Disposal)

Date: 19/10/2005 These Petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE G.P. MATHUR

HON'BLE MR. JUSTICE P.K. BALASUBRAMANYAN

For Petitioner(s)

Mr. Raj Kumar Gupta, Adv.

Mr. A.N. Bardiyar, Adv.

For Respondent(s)

Mr. Gagan Gupta, Adv.

Mr. B.K.Satiya, Adv.

UPON hearing counsel the Court made the following

O R D E R

Leave granted.

Printing dispensed with. The appeals shall be heard

on the SLPs paperbooks. Additional documents, if any, be
filed within six weeks. Original record shall be
requisitioned.

As there is purely a question of law arising for
decision in these appeals and other pending cases may be
affected by the law laid down by this Court, let the appeals
be placed for final hearing in the year 2006.

Interim order dated 16/6/2003 passed in SLP(C) No.
9234/2003 to continue.

(D.P. WALIA)

(RADHA R. BHATIA)

COURT MASTER

COURT MASTER